SUPREME COURT OF INDIA **RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s).6950-6953/2024

COURT NO.4

(Arising out of impugned final judgment and order dated 07-03-2024 in CWP-(PIL) No.29/2024, CWP-(PIL) No.30/2024, CWP-(PIL) No.36/2024 and CWP-(PIL) No.42/2024 passed by the High Court of Punjab & Haryana at Chandigarh)

STATE OF HARYANA & ANR.

Petitioner(s)

VERSUS

UDAY PRATAP SINGH & ORS.

Respondent(s)

IA NO.69901/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No.69903/2024 - EXEMPTION FROM FILING O.T.

No.150415/2024 ТО FILE TΑ PERMISSION ADDITIONAL -DOCUMENTS/FACTS/ANNEXURES PERMISSION TO FILE ТΔ No.93491/2024 ADDITIONAL _

DOCUMENTS/FACTS/ANNEXURES

WITH

<u>SLP(C) Nos.15407-15410/2024 (IV-B)</u>

(IA No.152875/2024-INTERVENTION APPLICATION and IA No.150798/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 22-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT HON'BLE MR. JUSTICE DIPANKAR DATTA HON'BLE MR. JUSTICE UJJAL BHUYAN

Mr. Lokesh Sinhal, Sr. A.A.G. For Petitioner(s) Mr. Akshay Amritanshu, AOR Mr. Madhav Sinhal, Adv. Mr. Samyak Jain, Adv. Ms. Himanshi Shakya, Adv. Mr. Nikunj Gupta, Adv. Ms. Drishti Saraf, Adv. Ms. Pragya Upadhyay, Adv. Mr. Lokesh Sinhal, Sr. A.A.G. Mr. Samar Vijay Singh, AOR Mr. Madhav Sinhal, Adv. Ms. Sabarni Som, Adv.

Mr. Nikunj Gupta, Adv.

Ms. Himanshi Sakhya, Adv.

Mr. Fateh Singh, Adv.

SECTION IV-B

For Respondent(s) Mr. Gurminder Singh, Advocate Genl.(Punjab) Mr. Siddhant Sharma, AOR Mr. Aadil Singh Boparai, Adv. Mr. Sumer Singh Boparai, Adv. Ms. Srishti Khanna, Adv. Mr. Amarjeet Singh, AOR Mr. Pardeep Kumar Rapria, Adv. Mr. Paras Nath Singh, AOR Mr. Rizwan Ahmad, Adv. Mr. Shakeel Ahmad, Adv. Mr. Pankaj Sheoran, Adv. Mr. Uday Pratap Singh, Adv. Mr. Divyesh Pratap Singh, AOR Mr. Amit Sangwan, Adv. Mr. Angrej Singh, Adv. Mr. Gurbhej Aulakh, Adv. Ms. Savita Devi, Adv. Mr. Tushar Manohar Khairnar, AOR Mr. Vasu Ranjan Shandilya, Adv. Ms. Priti Parmar, Adv.

> UPON hearing the counsel the Court made the following O R D E R

1. In continuation of the order dated 12.08.2024, we have heard learned Advocate General for the State of Punjab and learned Senior Additional Advocate General for the State of Haryana. The counsels for the intervenors have also been heard.

2. During the course of hearing, we are informed that the joint meeting of the officers of both the State Governments, as referred to in para 2 of our previous order, has taken place. They have also interacted with the farmers with a view to persuade them for opening of the highway, at least partially, in terms of our orders dated 24.07.2024 and 12.08.2024.

3. We have suggested learned Advocate General and learned Senior Additional Advocate General for the States of Punjab and Haryana, to submit the proposed issues which may be referred to the Committee to be constituted by this Court. We have clarified that the reference to the Committee can be comprehensive so that all the issues which are time and again causing law and order problem can be amicably resolved in a fair and just manner.

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4. The needful, in this regard, shall be done within three days.

5. The representatives of the State Governments shall continue to have dialogue with the farmers and shall apprise the outcome of such meetings on the next date of hearing.

6. Learned Advocate General for the State of Punjab seeks to suggest some more names for the purpose of composition of the Committee. He may do so within three days.

7. Post these matters for further consideration on 02.09.2024.

8. Interim directions to continue, meanwhile.

(SATISH KUMAR YADAV) ADDITIONAL REGISTRAR (PREETHI T.C.) ASSISTANT REGISTRAR